

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/107/2018

Date of order : 31.1.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

TARAK NATH GHOSH

S/o Late Hari Chandra Ghosh,
R/o Saheed Benoy Sarani (North),
Durganagar, PO - Rabindranagar,
Kolkata - 65,
Working as LDC in
The office of Dept. of Statistics,
Ministry of Planning,
Central Statistical Organization
(Industrial Statistics Wing),
1 Council House Street,
Kolkata - 700001, now under
Administrative control of
Ministry of Statistics & Programme
Implementation, National Sample
Survey Office
(Field Operations Division).

...APPLICANT

VERSUS

1. Union of India, through
The Secretary, Govt. of India
Ministry of Statistics & Programme
Implementation, Govt. of India,
Room No. 418,
Sardar Patel Bhavan,
Sansad Marg,
New Delhi - 110001.
2. The Additional Director General
(Tapas Kumar Saha)
Ministry of Statistics &
Programme Implementation,
National Sample Survey Office
(Field Operations Division),
Mahalanobis Bhawan,
6th Floor,
164 Gopal Lal Tagore Road,
Kolkata - 700108.
3. The Deputy Director General,
Central Statistical Office
(Industrial Statistics Wing),
Ministry of Statistics &
Programme Implementation,
Govt. of India,
1 Council House Street,
Kolkata - 700001.

D
Das

4. The Under Secretary and HO
(Somen Chowdhury)
Central Statistical Office
(Industrial Statistics Wing),
Ministry of Statistics &
Programme Implementation,
Govt. of India,
1 Council House Street,
Kolkata - 700001.
5. The Kolkata Debts Recovery Tribunal NO.2
Service through
The Registrar-in-Charge,
DRT-2, Kolkata,
Jeevan Sudha Building,
7th Floor,
42C Jawaharlal Nehru Road,
Kolkata - 700071.
6. The Section Officer
(Joydeep Majumder)
Central Statistic Office,
Data Processing Division,
1 Council House Street,
Kolkata - 700001.
7. The Vigilance Officer & Director
(Soumya Chakraborty)
Data Processing Division,
1 Council House Street,
Kolkata - 700001.
8. Registrar-in-Charge,
Dept. of Financial Services,
Kolkata Debts Recovery Tribunal
No.2 Jeevan Sudha Building,
7th Floor,
42C Jawaharlal Nehru Road,
Kolkata - 700071.

... RESPONDENTS

For the applicant : Mr.P.C.Das, counsel

For the respondents: None

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

This OA has been filed by the applicant with a prayer for a direction upon the respondent authorities, more particularly respondents No. 2 & 7 to immediately forward the application submitted by the applicant on 23.1.2018



before the Registrar In charge, Kolkata Debts Recovery Tribunal No.2 for considering the candidature of the applicant to the post of Court Master on deputation basis.

2. Mr.P.C.Das, Id. Counsel appeared for the applicant and submitted that the applicant is presently serving as Lower Division Clerk in the Department of Statistics, Ministry of Planning, Central Statistical Organization (Industrial Statistics Wing), Kolkata. It was submitted that in pursuance of the advertisement dated 21.11.2017 inviting applications from the eligible candidate of the Central Government/State Government/Courts/Tribunal for filing up amongst others vacant posts of Court Masters against one vacancy, the applicant made application dated 23.1.2018 through proper channel. The grievance of the applicant is that despite making application on 23.1.2018 the respondent authority who is to send the application to the Registrar In Charge, Kolkata Debts Recovery Tribunal No.2 has not yet forwarded the same. Mr.Das, Id. counsel has drawn my attention to the advertisement published in the Employment News dated 16-22 December, 2017 where one post of Court Master amongst others has been advertised and the time limit was 45 days from the date of publication of the advertisement. It is submitted by the Id. Counsel for the applicant that 45 days' time will be counted from 16-22 December, 2017 which is going to expire shortly and hence prays for disposal of the matter directing the respondent authorities more particularly the respondent No.4 to forward the application form to the competent authority.

3. I have heard Mr. P.C.Das, Id. Counsel appearing for the applicant. I have also perused Annexure A/4 which is the application form dated 23.1.2018 placed before the respondent No.4, which was received and acknowledged by the respondents No. 4 & 7 on 23.1.2018. After taking into account the entre conspectus of the case and urgency of the matter, I direct the respondent authorities, more particularly respondents No. 4 & 7 to forward the application form dated 23.1.2018 as made by the applicant in pursuance of the advertisement published in the Employment News dated 16-22 December 2017



to the respondent No.8 immediately on receipt of the copy of this order, if there is no hindrance as per law.

4. The OA is accordingly disposed of. No order as to costs.



(MANJULA DAS)
JUDICIAL MEMBER

in